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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

D.A. No. 686/91

Date of Decision 20.1.93

Sh. Bhagwati Prasad Shukla ... Applicant

v/s

U.O.I. & Others

... Respondents

For the Applicant ... Sh. V.S.R. Krishna, counsel.

For the Respondents ...

BONE

CORAM

The Hon'ble Member Sh. I.P. Gupta, Member(A))

JUDGMENT (ORAL)

(Delivered by Sh. I.P. Gupta, Member(A))

Learned counsel for the applicant should us letter No.12-3/NG-C/245-AIS 617 dated 27-1-92 which indicates that the respondents are considering the case of transfer of the applicant to Delhi sympathetically. The pendency of D.A. is said to be standing in the way. The Bench expects of the respondents to view the case sympathetically for taking early decision in the matter, say in about a month's time.

In view of the above, the application is accordingly dismissed as withdrawn with liberty to applicant to file fresh D.A. if he feels still aggrieved.

*I.P. GUPTA*  
(I.P. GUPTA)  
MEMBER(A)